

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.231- IA/28(AHM)2024
ITEM No.232- IA/32(AHM)2024
in
CP/10(AHM)2024

Proceedings under Section 241 & 242 of Co.Act,2013

IN THE MATTER OF:

Anand Shyamsunder Sangai & Another
V/s
Phoenix Industries Limited & Others

.....**Applicant**

.....**Respondent**

Order delivered on: 27/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhaval Vyas, Sr. Adv. a.w. Mr. Saumitra
Chaturvedi, Adv. in IA 28 of 2024 (Org. R.No.12)
For R-1 & 2 : Mr. Jaimin Dave, Adv. in IA 32 of 2024 (Org. R.No.11)
: Mr. Saurabh Soparkar, Sr. Adv. a.w Raheel Patel, Adv.
& Mr. Karan Vin, Adv. & Mr. Aalay Shah, Adv. & Mr.
Deeshankh Doshi Adv, & Mr Nagesh a.w Mr Keyur
Gandhi Adv. for R-1&2
(Org. Petitioner)
For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w. Adv. Mr. Arjun Sheth,
Adv., Mr. Rajiv Chawla, Adv. & Ms. Kriti Kothari, Adv.

ORDER

IA/28(AHM)2024 & IA/32(AHM)2024

Heard Ld. Sr. Counsel Mr. Dhaval Vyas for the applicant in IA 28 of 2024 and Ld. Counsel Mr. Jaimin Dave for the applicant in IA 32 of 2024. Heard Ld. Sr. Counsel Mr. Navin Pahwa for Respondent Company. Partly heard Ld. Sr. Counsel Mr. Saurabh Soparkar for respondent no.1 & 2 who is original petitioner in the main petition. Since he had a matter before Hon'ble CJ High Court in the afternoon the matter was adjourned. Ld. Counsel for applicants and Ld. Advocate. Senior Counsel for Respondent & Ld. Counsel for the Petitioner is directed to file their written submissions.

List for hearing of respondent no.1 & 2 on 11.07.2024

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)